

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:197

ANSWERED ON:30.11.2015

Welfare Schemes for SCs/STs/OBCs

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of schemes implemented for welfare of the people belonging to the Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs), and Other Minority Communities (OMCs) residing neighbourhood of projects of oil companies across the country;
- (b) the details of the funds spent by the Government/ oil companies under the said schemes during each of the last three years and the current year, company-wise;
- (c) whether the cases of corruption/irregularities under the said schemes have come to the notice of the Government during the said period and if so, the details thereof, company-wise; and
- (d) whether the Government has conducted any enquiry in this regard and if so, the details thereof along with the corrective steps taken/being taken by the Government in this regard?

Answer

(a) & (b): Oil companies take up schemes and programmes for the welfare of people residing in neighbourhood of projects includes SC, ST, OBC & Minorities communities out of their CSR funds. The thrust areas under Corporate Social Responsibility (CSR) are on issues like child care and education, scholarship scheme for SC/ST, health care, drinking water, skill development, infrastructure development, swachh vidyalaya abhiyan, construction of school toilets, vocational training, community development, women empowerment, promotion of arts, sports, literature and culture etc. These schemes/projects also address the welfare/development of deprived, under privileged, neglected and weaker section of the society.

- 2 -

The expenditure incurred by various oil PSUs in the welfare and development of SC/ST/OBC & Minorities communities residing in neighbourhood of projects in across the country for the year 2012-13, 2013-14, 2014-15 & 2015-16 are as following:
(Rs. in Crore)

Note: *- Allocation for FY 2015-16

(c) & (d): In ONGC, with regard to fund under the Component Plan for SC/ST, a case No.5/6/12 was registered by CBI in the year 2012 under IPC & PC Act against some employees of ONGC for abusing their official position and misappropriating funds allocated for welfare of SC/ST communities. After investigation, CBI recommended initiation of major penalty proceeding against one employee and minor penalty proceedings against three employees of ONGC. ONGC suspended the employee and has given prosecution sanction for court proceeding against him. In addition major penalty disciplinary proceedings has also been initiated against the concerned employee.

Sr. No.

Name of oil PSU

2012-13

2013-14

2014-15

2015-16

1.

IOCL

6.75

8.44

13.92

14.00*

2.

ONGC

5.23

4.74

4.33

6.00*

3.

HPCL

9.38

11.80

15.44

6.04*

4.

NRL

1.10

1.13
1.16
0.61
(upto Oct. 2015)
5.
BPCL
0.95
2.26
4.00
2.50*
6.
Balmer Lawrie Ltd.
3.03
4.07
3.84
4.61*
7.
MRPL
0.07
0.00
0.11
NIL
8.
CPCL
1.59
0.81
0.92
0.10
(till June, 2015)